

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:301  
ANSWERED ON:25.02.2000  
FOREIGN CHANNELS  
ANANDRAO ADSUL;DR. KIRIT SOMAIYA

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

Government propose to amend the law to bring foreign channels under control as these channels are using local infrastructure, gadgets and decoders;

(b) if so, the details thereof;

(c) whether foreign companies are liable to pay tax in India;

(d) if not, the reasons therefore;

(e) the total amount collected by these foreign channels from the common viewers through the cable operators;

(f) whether the Government have received any Memorandum from Members of Parliament suggesting to tax the collection of foreign channels; and

(g) if so, the reaction of the Government thereto?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT

( SHRI ARUN JAITLEY )

(a) & (b) The Government proposes to introduce a comprehensive legislation before the Parliament with a view to provide for a regulatory mechanism for various aspects of Broadcasting.

(c) Yes, Sir.

(d): Does not arise.

(e): Such details are not maintained by the Government.

(f): No, Sir.

(g): Does not arise.